

ITEM NO.5

COURT NO.10

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition (Civil) No. 2500/2024

AYUSHI ARSH VARDHAN

Petitioner(s)

VERSUS

RAVI CHANDRA SURESH CHANDRA

Respondent(s)

(IA No. 210797/2024 - EXEMPTION FROM FILING O.T. and IA No. 210796/2024 - STAY APPLICATION)

Date : 28-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Praveen Chaturvedi, AOR

For Respondent(s) :

Mr. Nitin Bhardwaj, AOR

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel for the parties state that the parties wish to explore the possibility of settlement through mediation and that they may be referred to the Supreme Court Mediation Centre.

In view of the statement made, the parties are requested to appear in person or through video conferencing before the Mediator nominated by the Coordinator of the Supreme Court Mediation Centre on 15.04.2025 at 11.00 a.m.

To enable the Mediator to establish contact with the parties, the learned counsel shall file a memo within a week mentioning the mobile numbers and the e-mail addresses, if any, of the parties.

The Mediator shall submit a report to this Court on conclusion of the proceedings.

Re-list before the Court immediately upon receipt of the report from the learned Mediator.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR